

for their selection or nomination and by whom; and

(d) whether any of the officers so deputed is related to high-rankidg officers of I.A.F., if so, the details of the officers concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) It will not be in public interest to divulge the information.

(c) No, Sir.

(d) Does not arise.

#### Legislation for Control of Narcotic Drugs and Psychotropic Substances

4171. SHRI K. MALLANNA : Will the Minister of FINANCE be pleased to state :

(a) whether it is that Government propose to bring forward comprehensive legislation for stricter control of narcotic drugs and psychotropic substances as also for providing for different punishment for drug trafficking; and

(b) If so, the details of the plan of Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) and (b) Enactment of a comprehensive legislation for stricter control over narcotic drugs and psychotropic substances is under the consideration of the Government. The contemplated legislation will seek, inter-alia, to :-

- (i) consolidate and amend the existing enactments on the subject;
- (ii) Incorporate new provisions consistent with the changed conditions so as to strengthen our existing laws ;
- (iii) provide for adequate control over psychotropic substances which are new drugs of abuse;

(iv) provide for deterrent punishment for drug trafficking; and

(v) make provisions for implementation of interpational treaties relating to narcotic drugs and psychotropic substances to which Government of India is a party.

#### Crisis in Rayon Filament Industry

4172. SHRI E. BALANANDAN : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware that the Rayon Filament Industry is facing a serious crisis and many have closed down due to the dumping of rayon filaments into the country from abroad ;

(b) whether Government are aware that the installed capacity in the country can meet the demands ; and

(c) if so, why Government are permitting imports that too on an increasing scale ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) Fibre Industry (AMFJ) have represented to Government alleging under utilization of capacity by the Rayon filament yarn industry consequent to excessive imports.

(b) and (c) Rayon filament yarn is predominantly consumed by the decentralised powerloom and handloom sectors engaged in the manufacture of textiles for weaker sections of the society. There have been shortfalls in the indigenous production due to closures of some units, industrial disputes etc. resulting in short supply and higher domestic prices. In order to ensure adequate availability of this material at reasonably steady prices, imports under OGL have been permitted. The matter is being kept under constant review and corrective measures taken whenever these become necessary. In fact Govt., has already removed the 2nd quality Viscose Filament Yarn from the OGL list and canalized their imports.